

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).3660/ 2007

(From the judgement and order dated 29/11 / 2 006 in W P No. 156/1999 of The
H I G H COURT OF B O M B A Y AT P A N A J I)

C E L I N A C O E L H O P E R E I R A & O R S.

Petitioner(s)

V E R S U S

U L H A S M A H A B A L E S H W A R K H O L K A R & O R S.

Respondent(s)

(With appln(s) for permission to urge addl. grounds and file addl. documents)
(For final disposal)

Date: 17/03 / 2 009 This Petition was called on for hearing today.

C O R A M :

H O N ' B L E M R. J U S T I C E V. S. S I R P U R K A R
H O N ' B L E M R. J U S T I C E H. L. D A T T U

For Petitioner(s) Ms. Binu Tamta, Adv.

For Respondent(s) Ms. Triveni Pok ker, Adv.
Mr. Punit Jain, Av.
Mr. Amarjit Singh Bedi, Adv.UPON hearing counsel the Court made the following
O R D E R

List after one week.

(Manish Vats)
Sr. P.A.(Phoolan Wati Arora)
Court Master